

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.534/KB/2017

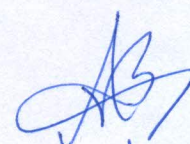
**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th December 2017, 10.30 A.M

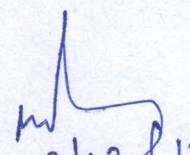
Name of the Company		Crystal Cable Industries Ltd.-Versus- The Director of Incom Tax (Recovery) & Anr.	
Under Section		31 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

i> D.N.Sharma, Adv
ii> Ratnesh Rai, Adv
iii> Anunoy Basu, Adv

Petitioner


18/12/17

iv. Moti Sagar Tiwari - Responds


18/12/17

ORDER

Ld. Counsel for the petitioner and the respondent are present.

Ld. Counsel representing the Central Government has sought leave of the Court for filing Vakalatnama and time for filing reply. Prayer is allowed. Vakalatnama may be filed by 21/12/2017 and reply may be filed by 15/01/2018 with a copy in advance to the opposite party. Thereafter rejoinder, if any,

may be filed by 29/1/2018 with a copy in advance to the opposite party.

List it on 31/01/2018.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)